

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 18

C.P. (IB)/757(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES: **BANK OF BARODA V/s C. MAHENDRA**
EXPORTS LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/757(MB)2023

- 1) Ms. Rathina Maravarman, Ld. Counsel for the Financial Creditor and Mr. Ashish Pyasi, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Corporate Debtor emphasized that the matter is barred is by limitation. However, it is noted from their Books of accounts and they have already submitted One Time Settlement Proposal of Rs. 100 Crores, in the Month of August, 2018.
- 3) The Financial Creditor is hereby directed to file and place on record latest Financial Statements of the Corporate Debtor as well as financial statements

for the relevant year for the purpose of limitation aspect, if the same is in their records.

4) Stand over to 17.04.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare